Church authorities and the amount due in this respect is being computed.

LOSS IN THE PURCHASE OF ALR FORCE STORES FROM EUROPEAN COUNTRIES

- *254. SHRIMATI SAVITRY DEVI ■NIGAM: Will the Minister of DEFENCE be pleased to state:
- (a) what is the total amount of Air Force stores purchased for India from European countries during the years 1954-55 and 1955-56:
- (b) whether any loss occurred in these purchases; and
- (c) what action was taken against the officer responsible for the loss arising out of such purchases?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) Us. 13 7

- (b) Yes; Rs. 12,500 as known at present.
- (c) No particular individuals were responsible for the loss.

I. P. S. SPECIAL RECRUITMENT FROM THE STATE POLICE SERVICE

- *255. SHRI RATANLAL KISHORI-LAL MALVIYA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 410 in the Rajya Sabha on the 13th March, 1958 and state:
- (a) by what date the final result of the selection of the State Police Officers to Indian Police Service under the Special Recruitment Scheme is likely to be declared;
- (b) what decision has been taken about the allotment of the number of vacancies to different States under the Special Recruitment Scheme; and
- (c) what part the age and length of service of an officer, as a Deputy Superintendent of Police, will play in the year of allotment of that officer to the Indian Police Service?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The result is likely to be declared by the 15th of May 1958.

to Questions

- (b) The officers selected from the Police Service of a particular State will as far as possible be allotted to the I.P.S. Cadre of that State.
- (c) The age and length of service as a Deputy Superintendent of Police will play the same part in the year of allotment of the officer promoted to the I.P.S. under the Scheme as they do in case of the Deputy Superinten dents of Police promoted to the I.P.S. in the normal promotion quota.

INFILTRATION OF NAGA REBELS 1#TO THE NORTH CACHAR HILLS SUB-DIVISION

- *256. SHRI J. B. HAGJER: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of the recent infiltration of Naga rebels into the North Cachar Hills Sub-Division of the United Mikir and North Cachar Hills District of Assam:
- (b) if the answer to part (a) above be in the affirmative, whether the rebels committed any hostilities in the area raided by them; if so, what is the nature of hostilities committed by them;
- (c) what measures have been taken or are going to be taken by Government against future infiltration:
- (d) which are the various authorities incharge of maintaining law and order in (i) Naga Hills-Tuensang area and (ii) Manipur;
- (e) whether there is any coordination amongst these authorities; and
 - (f) if not, why not?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). The movement of some hostile Naga gangs has been noticed in North Cachar Hills. These gangs have been responsible for some

raids involving damage to and looting of public and private property and the killing of a trolly man;

- (c) Reinforcements of armed police have been sent to the affected areas. The Assam Disturbed Areas Act giving enhanced powers to the Police has also been extended to the North Cachar Hills by the State Govern ment:
- (d) (i) The Governor of Assam through the Commissioner, and (ii) the Chief Commissioner.
 - (e) Yes.
 - (f) Does not arise.

PROVISION OF FUNDS FOR ROAD DEVELOP-MENT IN THE AUTONOMOUS DISTRICTS OF ASSAM DURING THE SECOND PLAN PERIOD

•257. SHRI J. B. HAGJER: Will the Minister of HOME AFFAIRS be pleased to state the amount provided for under article 275 of the Constitution for the development of roads in the Autonomous Districts of Assam during the Second Plan period?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): A provision of Rs. 4 05 crores has been made for the purpose.

PRESERVATION OF KACHARI KINC'S RUINS AT DIMAPUR

- *258. SHRI J. B. HAGJER: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) whether the Ancient Monuments Preservation Act of 1904 applies to the Kachari Kings' ruins at Dimapur;
 - (b) if not, why not; and
- (c) if the reply to part (a) above be in the affirmative, why no steps are being taken by Government for the preservation of those monuments?

THE MINISTER OF SCIENTIFIC R E S E A R C H AND CULT URAL

AFFAIRS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

- (b) Does not arise.
- (c) As far as Government are aware the Monuments are being maintained and necessary repairs are being carried out but a fresh enquiry is being made to find out the present condition of the monuments.

*259. [Transferred to the 6th May, 1958.]

DEVELOPMENT OF NATIONAL MUSEUM

- ◆260. DR. NIHAR RANJAN RAY: Will the Minister of SCIENTIEIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) whether it is a fact that all the seven phases of development of the National Museum as recommended by the Gwyer Committee and accepted by Government, are due to be completed by the end of 1958, and that not even half of the development process has so far been covered:
- (b) whether it is a fact that of the seven keepers of the seven proposed Departments, only two have so far been appointed, and that no Director is jet in view though planning of and acquisitions for the Museum have been going on; and
- (c) whether Government have accepted the recommendations of the Central Advisory Board of Museums and whether they are prepared to hand over the management and administration of the National Museum to autonomous board free from the direct control of the Ministry.

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a),,to (c). A statement is placed on the Table of the Rajya Sabha.

STATEMENT

The Gwyer Committee had recommended in 1946 that the National'